

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No.113/CH/HRY/2017**

**IN THE MATTER OF:**

Comviva Technologies Limited

.... Petitioner

**Order under Section 131(1)(b) of the Companies Act, 2016**

**Order delivered on 03.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Shri R. Varadharajan,**  
**Hon'ble Member(Judicial)**

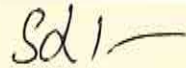
For the Petitioner : Mr. Harish Khurana, PCS

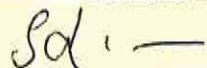
For the ROC, Delhi : Mr. Manish Raj, Co. Prosecutor

**ORDER**

The entire tax audited report needs to be placed on record in order to enable us to exercise jurisdiction under Section 131. Learned Company Secretary states that the needful shall be done within one week with a copy in advance to the RD. A copy of the report be also supplied to the Income Tax Department specifically mentioned in the notice full details including the Pan number of the applicant company.

List the matter on 15<sup>th</sup> December, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(R. VARADHARAJAN)**  
**MEMBER(JUDICIAL)**